

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

22. **IA-1627(MB)2024, IA-2195(MB)2024  
IA-2334(MB)2024 IN C.P. (IB)/1149(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.06.2024**

NAME OF THE PARTIES: Leo Meridian Infrastructure Projects &  
Hotels Limited  
Vs.  
Cinema Venture Private Limited

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11  
of NCLT, 2016.

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**ORDER**

1. Mr. Sagar Arora a/w Mr. Abhinandan Sharma, Ld. Counsel for the Resolution Professional present in both IAs through VC. Ms. Akshata Shah i/b Adv. Vedant Kabra, Ld. Counsel for the Respondent present in IA-1627/2024.
2. **IA-1627(MB)2024** : Ld. Counsel for the Respondent in IA-1627/2024 submits that she has filed Interlocutory application before the registry for set-aside the *ex-parte* order dated 10.05.2024 which under scrutiny. Hence, she seeks time. Time granted.
3. **IA-2334(MB)2024** : On 15.05.2024, the Court notice was issued to the Respondent to appear either through Person or through Counsel before the Bench on the next date of hearing. However, even after issuance of notice, today there is no representation on behalf of the Respondent either through person or through Counsel. Therefore, Respondent is set *ex-parte*.
4. **IA-2195(MB)2024** : Registry is directed to issue Court Notice to the Respondent clearly intimating the next date of hearing and place the notice along with track report on record before the next date of hearing.
5. List the above all IAs for further consideration on **12.08.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)

25.06.2024 / Bmb